

HARYANA VIDHAN SABHA

Bill No. 11— HLA OF 2026

THE HARYANA MUNICIPAL (AMENDMENT) BILL, 2026

A

BILL

further to amend the Haryana Municipal Act, 1973.

Be it enacted by the Legislature of the State of Haryana in the Seventy-seventh Year of the Republic of India as follows:-

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| <p>1. (1) This Act may be called the Haryana Municipal (Amendment) Act, 2026.</p> <p>(2) It shall be deemed to have come into force with effect from the 26th June, 2026.</p> <p>2. In clause (i) of section 200 of the Haryana Municipal Act, 1973, the words "or licensed" occurring twice shall be omitted.</p> <p>3. (1) The Haryana Municipal (Amendment) Ordinance, 2026 (Haryana Ordinance No. 2 of 2026) is hereby repealed.</p> <p>(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.</p> | <p>Short title and commencement.</p> <p>Amendment of section 200 of Haryana Act 24 of 1973.</p> <p>Repeal and savings.</p> |
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STATEMENT OF OBJECTS AND REASONS

1. The Deregulation cell, Cabinet Secretariat, Government of India has mandated removal of dual licenses. The Urban Local Bodies Department, Haryana has been directed by the Chief Secretary, Haryana to review and consider removing the requirement of trade licenses for slaughter-houses and meat shops.
2. It is submitted that the similar trades are being covered by Food & Drugs Administration, Haryana also. The said amendments will remove the dual license and give relief to public for easing the compliance burden, also the same was required to be undertaken by 30th June, 2026. Hence, the Haryana Municipal (Amendment) Ordinance, 2026 was passed by the CMM on 22.06.2026 and the same was published on 26.06.2026.
3. Hence, it is necessary to carry out amendments in the Haryana Municipal Act, 1973 by way of enacting the Haryana Municipal (Amendment) Bill, 2026.

VIPUL GOEL,
Urban Local Bodies Minister, Haryana.

Chandigarh :
The 20th August, 2026.

Dr. Virender Kumar Dahiya, IAS,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 20th August, 2026, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

ANNEXURE**EXTRACT FROM THE HARYANA MUNICIPAL ACT, 1973**

200. (i) in any municipality where a reasonable number of slaughter-houses has been provided or licensed by the committee, control, regulate or prohibit the admission within the municipal limits for the purpose of sale of the flesh, other than cured or preserved meat, of any cattle, sheep, goat or swine slaughtered at any slaughter-house or place not maintained or licensed under this Act, and may provide for the seizure, destruction or disposal otherwise of any flesh brought within municipal limits in contravention of any such bye-law.

